

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 625 of 2016 in
DFR No. 3523 of 2016**

Dated: 16th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Indian Wind Energy Association (IWEA) ...Appellant(s)
Vs.
Gujarat Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Ms. Shikha Ohri

Counsel for the Respondent(s) : -

ORDER

**IA No. 625 of 2016
(Appl. for condonation of delay)**

There is 6 days delay in filing the appeal. In this application, the Applicant/Appellant has prayed that delay in filing the appeal may be condoned.

Respondent has been served. However, nobody is representing the Respondent.

We have heard learned counsel for the Appellant and perused the application. For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter on **30.01.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**